

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 401/2015

(Arising out of impugned final judgment and order dated 15/09/2014 in CRMM No. 26785/2014 passed by the High Court Of Punjab & Haryana At Chandigarh)

RANA PRATAP

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

Date : 22/01/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MRS. JUSTICE R. BANUMATHIFor Petitioner(s) Mr. Sidharth Luthera, Sr. Adv.
Mr. Pankaj Kumar, Adv.
Mr. Pramod Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner.

No ground for interference is made out to exercise our jurisdiction under Article 136 of the Constitution of India.

The special leave petition is dismissed. However, we make it very clear that the observations made in the impugned order on the offence alleged against the petitioner shall not influence the learned trial judge at the time of deciding the case in accordance with law.

(VINOD KR. JHA)
COURT MASTER(MALA KUMARI SHARMA)
COURT MASTER